

(b) if so, what are the details thereof;

(c) whether the matter of retrenchment of 33 workmen was referred to a Calcutta Tribunal;

(d) if so, what are its findings;

(e) whether the Award of the Calcutta Tribunal has been implemented after the said representation was received, if not, what are the reasons therefor; and

(f) by when it is likely to be implemented?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The Union has alleged non-implementation of the award and has requested that the concerned employees be absorbed in the existing available vacancies of regular labourers and remaining hands many allowed to continue as Casual Labourers and absorbed in future vacancies of regular labourers.

(c) Yes, Sir.

(d) The Tribunal set aside the order of termination of services of the 33 workmen and ordered that these workmen should be employed by the Government of India Press, the employer, as Casual Labourers doing work for which they had been employed earlier giving them the same rate of wages as before. The Management was also ordered" to pay the workmen six months' wages on the basis of their earnings prior to termination of services as compensation for the period of unemployment.

(e) and (f) In terms of the Award. the concerned workmen were asked

to report for duty by 30th June, 1977. Till then only one man turned up. He was paid the compensation as allowed under the Industrial Disputes Act and also paid one day's wages. As his services were not required he was served with retrenchment Memo and paid one month's wages in lieu of notice. Subsequently three more persons turned up and were retrenched after paying them compensation under the Award and also for retrenchment. Thus all the terms of the award have been complied with.

Examinations by Foreign Educational Institutions in India

*381. SHRI N. P. CHAUDHARI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state;

(a) the existing policy in relation to the examinations conducted in India by foreign educational institutions;

(b) the procedure which is now being followed to allow India students to take examinations conducted by the foreign institutions in India;

(c) the number of Indian students allowed to sit in each of these examinations during the year 1975, 1976, and 1977;

(d) the number of Indians who were not allowed to sit in each of these examinations during the same period together with the reasons therefor; and

(e) the number of cases in which Indians were given permission to sit in these examinations by waiving the policy of the Government of India in this regard, and the reasons therefor?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (e) A statement is laid on the Table of the Sabha. [See Appendix CII, Annexure No. 43].